

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.118 of 2012

(Arising out of Order-In-Appeal No.117 to 119/CE/APPL/ALLD/2011 dated 05.08.2011 passed by Commissioner (Appeals), Customs & Central Excise, Allahabad)

Shri Abdul Latif

(Owner of Vehicle No.UP 77D-0952
Goolar Naka, Banda, U.P.)

...Appellant

VERSUS

Commissioner of Central Excise, Allahabad

....Respondent

(38 MG Marg, Civil Lines, Allahabad)

APPEARANCE:

Absent on Call for the Appellant

Shri Manish Raj, Authorised Representative for the Respondent

CORAM: HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

DATE OF HEARING : 21.12.2023
DATE OF DECISION : 21.12.2023

SANJIV SRIVASTAVA:

The appeal is dismissed for non-prosecution. For order, see order of date in Excise Appeal No.15 of 2012.

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

Nihal